

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

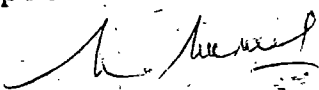
OA 693/86.

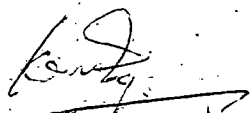
17.9.1986.

Shri Devi Dayal Sharma Vs. Lt. Governor of Delhi  
and others.

Applicant through counsel Shri R.L.Sethi.

The applicant has no right to the post of Headmaster. Merely because he was asked to look after the matters relating to the school, he does not acquire any right to the post. In fact there was no post of the Headmaster as such nor is there any post having been sanctioned now. Under the impugned order Shri Khem Chand Bansal, H.M. has been transferred from CBMS Dayal Pur to G.Co.Edn. of School Nand Nagri, Delhi to take charge from the applicant. We do not see any ground to admit this petition. Petition dismissed.

  
(Kaushal Kumar)  
Member  
17.9.1986.

  
(K. Madhava Reddy)  
Chairman  
17.9.86.